

साक्ष्य दिया गया था किन्तु उसे केवल 61 रुपये ही मिले गये; और

(ब) यदि हां, तो इसका व्यौरा क्या है ?

स्वास्थ्य और परिवार नियोजन मंत्रालय में उपरोधी (बी ए० के० किशु) :
(क) और (ख). राज्य सरकार से एक रिपोर्टें माँगी गई है तथा जैसे ही सूचना उपलब्ध होगी, सदन को अवगत करा दिया जाएगा।

क्षेत्र में अस्पताल के अन्तर्गत जाने वाला वर्ग किलोमीटरों में प्रोत्तत क्षेत्र

37. डा० लक्ष्मीनारायण पांडेय :
क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि

(क) ग्रामीण क्षेत्रों में कितने किलोमीटरों के अनुपात में बड़े अस्पताल हैं;

(ख) ग्रामीण क्षेत्रों में इन बड़े अस्पतालों की वर्ग किलोमीटर अनुपात की क्या दर है; और

(ग) इस अनुपात को कम करने के लिए मल तीन वर्षों में राज्यवार क्या पथ उठाये गये ?

स्वास्थ्य और परिवार नियोजन मंत्रालय में उपरोधी (बी ए० के० किशु) : (क) और (ख). पहली अवधि, 1970 की स्थिति के अनुसार

विभिन्न राज्यों/क्षेत्रों शामिल क्षेत्रों का प्रत्येक अस्पताल औसतन 787.44 वर्ग किलोमीटर क्षेत्र में सेवाएं प्रदान करता है। ग्रामीण तथा ग्रामीण क्षेत्रों में प्रत्येक अस्पताल ने औसतन कितने वर्ग किलोमीटर क्षेत्र में सेवा प्रदान की उस के अनुरोध-अनुसंधान आंकड़ें उपलब्ध नहीं हैं।

(ग) पाचवी पंचवर्षीय योजना के दौरान देश में प्रत्येक चार खंडों में एक प्राथमिक स्वास्थ्य केन्द्र का दर्जा बढ़ा कर उसे 30 पसलों वाले अस्पताल बना देने का विचार है।

Committee to study the working of Internees, House Surgeons and Registrars in Delhi Hospitals

38. SHRI M. RAM GOPAL REDDY :
SHRI SHRIKISHAN MODI:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government have appointed a Committee to study the existing pattern of working of Internees, House Surgeons and Registrars in Delhi Hospitals, and

(b) if so, the composition of the Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISHU):
(a) Yes.

(b) The Committee is composed of the following:—

1. Shri Kartar Singh, Additional Secretary to the Government of India, Ministry of Health and Family Planning, New Delhi.—Chairman.

2. Dr. D. V. Virkar, Retired Director of Health Services, Government of Maharashtra.—Member.
3. Dr. D. J. Reddy, Vice-Chancellor, Venkateswara University, Tirupati.—Member.
4. Dr. B. Mukhopadhyay, Retired Director of Health Services, Government of Bihar.—Member.
5. Shri K. P. Soni, Deputy Secretary to the Government of India, Ministry of Finance, Department of Expenditure, New Delhi.—Member.
6. Dr. R. S. Chawla, Assistant Director General of Health Services, Directorate General of Health Services, New Delhi.—Member-Secretary

Availability of Government Waste Land in the Country

39. SHRI B. S. BHARUA: Will the Minister of AGRICULTURE be pleased to state:

(a) the total available Government waste land in the country; and how much of this land is cultivable;

(b) whether such cultivable waste lands have been distributed among landless agricultural workers; and

(c) if so, the total area of land so far distributed in different States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) to (c). The information is being col-

lected from the State and Union Territories and will be placed on the Table of the Sabha as soon as available.

Surplus Land Distributed to Landless in States

40. SHRI B. S. BHARUA: Will the Minister of AGRICULTURE be pleased to state:

(a) the total area of land declared as surplus as a result of previous land reform measures, State-wise;

(b) how much of this land has been distributed in such States and how many landless people have been benefited by such distribution State-wise;

(c) total area of surplus expected to be made available as a result of the amended and ceiling laws in each State; and

(d) whether any State Government has taken steps to distribute surplus land under the amended ceiling laws, and if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) to (c). A statement based on the information made available by the State Governments, is laid on the Table of the Sabha.

(d) The ceiling laws have been recently revised and rules for their implementation are being framed by the State Governments. Action is being taken by the State Governments for speedy and effective implementation.